

No. 51

**Notice under Order XXI, Rule 37 of the Code of Civil Procedure
(Rule 317)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Take notice that you are hereby required under Rule 37 of Order XXI of the Code of Civil Procedure to appear in person before the Judge in Chambers on the day of 19 at 11 O'clock in the forenoon to show cause why you should not be committed to jail in execution of the Decree/Order passed against you on the day of 19 in the above suit.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for